

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA**

O.A. NO.116/EZ/2022

In the matter of:

Ramakant Rout & Ors.

... Petitioners

-Versus-

State of Odisha & Others

... Opposite Parties

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Cuttack

By the Opposite Party No. 3 through

Date: 13.01.2023


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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
EASTERN ZONE BENCH, KOLKATA

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In the matter of:

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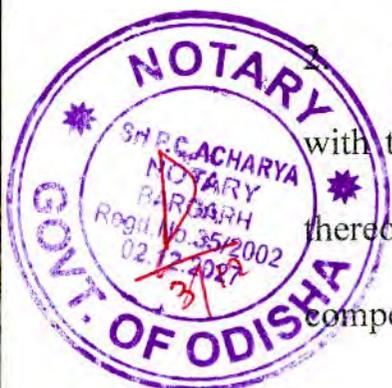
COUNTER AFFIDAVIT ON BEHALF OF BARGARH
MUNICIPALITY, THE OPPOSITE PARTY NO. 3

I, Sri NARAYAN DANDSENA aged about 43 years,
S/o. KAMAL DANDSENA at present working as Executive
Officer, Bargarh Municipality, Odisha, do hereby solemnly affirm
and state as follows:-

1. That, I am the Opposite Party No. 3 in the present Original
Application.

2. That, I have gone through the Original Application along
with the Annexures appended thereto and understood the content
thereof. I am well acquainted with the facts of the case and thus
competent to swear this affidavit in my official capacity.

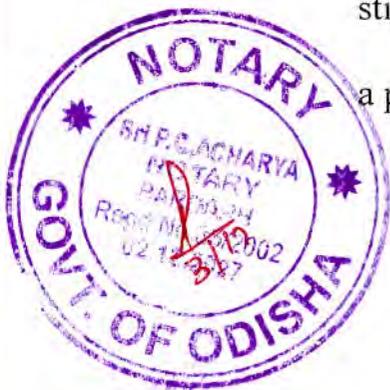
Narayan Dandse
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BARGARH MUNICIPALITY



3. That, the present Original Application has been filed by the Applicant being allegedly aggrieved by the open dumping of municipal waste at the dumpsite in Ward No.15 of Bargarh Municipality with the following prayers:

- (i) To constitute a committee to look into the issue of air and water pollution caused due to the open dumping by Bargarh Municipality and thereafter computing the environment compensation;
- (ii) Direct the Chief Secretary to fix the accountability of erring Officers for violation of order of Hon'ble NGT and SWM Rules, 2016 in terms of adverse entry in ACR;
- (iii) Direct the SPCB, Odisha to initiate criminal proceedings against the Executive Officer of Bargarh Municipality under Section 15 of EP Act, 1986; and
- (iv) Direct the District Collector, Bargarh to shift the dumpsite in a stipulated time and after bio-mining convert the present site to a park.

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4. That, all averments, contentions and/or statement contained in the Original Application filed by the Applicant, which may not have been specifically denied or traversed by the answering Opposite Party herein but are in essence, contrary to the substance of this Counter Affidavit, should not be deemed to be admitted by reason of mere non-traverse, but should be treated as expressly denied and the Applicant should be put to strict proof in respect thereof. The Opposite Parties further crave leave of this Hon'ble Court to file further Affidavit / Counter, if the same is deemed necessary.

5. That at the outset, it is stated that this Hon'ble Tribunal vide its order dated 02.09.2022, had directed for constitution of a committee comprising of the (a) Collector, Bargarh, (b) Scientist, Odisha Pollution Control Board, (c) Scientist, Central Pollution Control Board and (d) Executive Officer, Bargarh Municipality for inspection of the dumpsite and submission of a report providing the information as mentioned in the said order. In compliance to such order, a report dated 13.09.2022 has been prepared pursuant to such inspection carried out on 13.09.2022. It is stated that the said report

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dated 13.09.2022 has only been signed by the Collector, Bargarh and the Executive Officer, Bargarh Municipality.

Copy of the report dated 13.09.2022 is annexed herewith as **ANNEXURE-A/3**.

6. That, in response to Paragraph No.1 of the Original Application, it is submitted that the answering Opposite Party denies and disputes that the dump site is in close proximity to the alleged residential areas and the dump site was a deserted area initially when there was no habitat around it at all.

7. That, in reply to the averments made in Paragraphs No.2 and 3 of the Original Application, it is submitted that, in consonance with the directions issued by the Hon'ble National Green Tribunal, Principal Bench in O.A. No.606/2018, the Housing & Urban Development ('HUD') Department, Government of Odisha has adopted the "decentralized processing" for solid waste management as envisaged under clause (15) of sub-rule (1) of Rule 3 of the Solid Waste Management Rules, 2016.

Statement of Purpose (SOP) has been issued by the HUD Department vide Letter No. 13408 dated 30.07.2019 and Letter No.

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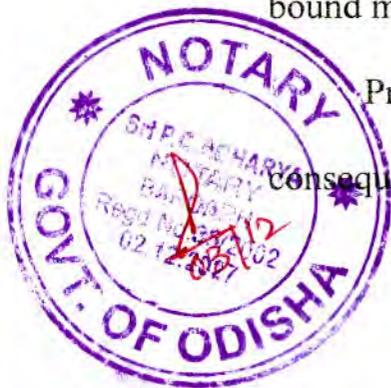


19700 dated 18.12.2020 in pursuance of which Micro Composting Centers ['MCC'] and Material Recovery Facilities ['MRF'] have been established for processing of the wet and dry wastes respectively which are collected from the household level and the same is duly processed.

It is humbly submitted that as a part of the drive to operationalize solid waste management norms, a sample survey was conducted to assess the quantity of waste generated by the Urban Local Body. The household waste was segregated and weighed through weighing machines at the doorsteps of the household. Ten days' data from the households from each ward was taken to estimate quantum of average per-capita waste generation. The survey found that the Wet and Dry waste generation was about 300gm per capita per day, out of which about 50% was Wet Waste and about 50% was Dry Waste. The Bargarh Municipal Council, Respondent No.3 has passed a resolution for carrying out bio-mining of the Legacy Waste which will be completed in a time bound manner.

Presently, it is humbly submitted that, in a paradigm shift, consequent upon adoption of the "decentralized processing", the

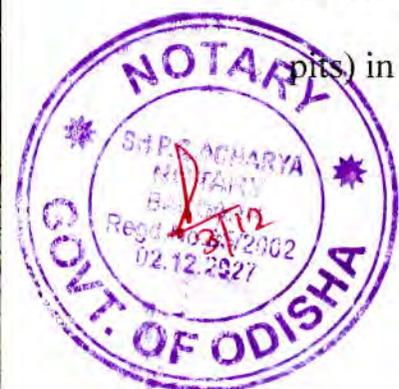
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waste collected from households to the tune of about 35 MT per day are being processed in the Micro Composting Centre's [MCC] and the Material Recovery Facilities [MRF] with the help of the Community Partners, viz. the women members of the Mission Shakti Self Help Groups named as Swachh Karmis, a Government of Odisha Initiative. Further, it is stated that the Legacy Waste site has been surrounded by boundary wall and steps has been initiated for taking up Bio-mining of the Legacy Waste. The answering Opposite Party disputes and denies the averments in the aforementioned paragraphs and puts the Petitioner to strict proof thereof.

8. That, in reply to the averments made in Paragraph No.4 of the Original Application, it is humbly submitted that, till February, 2019, the river Jeera was serving as a drinking water source for Bargarh town, but after commissioning of Water Treatment Plant of 15 MLD at Kantapalli, Bargarh, the water supply is being made from the aforesaid Plant with Bargarh Main Canal since February, 2019. Bargarh town has on-site sanitation system (septic tanks and pits) in the households.

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The Bargarh Municipality is enforcing faecal sludge and septage regulations, 2018. Desludging of septic tanks are being carried out through cesspool emptier vehicles deployed by private entities as well as by Government to prevent illegal discharge of faecal sludge into water bodies. A 30 KLD capacity Faecal Sludge Treatment Plant has been made operational for treatment of faecal sludge from on-site systems in Bargarh Municipality since June 2022. The Faecal Sludge Treatment Plant ('FSTP') is being operated by a Mission Shakti Self-Help Group. The Deponent also disputes and denies the averment of the Applicant that untreated municipal waste water is being mixed in the Jeera river and the Applicant is put to strict proof of the same.

Copy of Consent to Operate for Septage Treatment Plant is enclosed herewith and marked as **ANNEXURE- B/3**.

9. That, in reply to the averments made in Paragraph No.5 of the Original Application, it is humbly submitted that none of the public buildings as averred by the Applicant in the said paragraph is near the dump site and those are around 1 km away from the dump

Narayan Parashari
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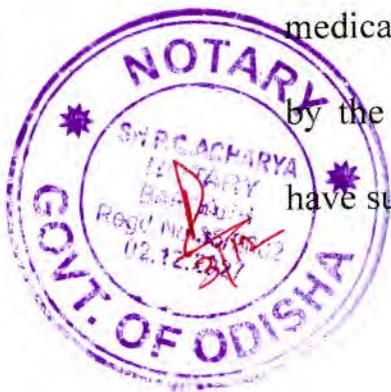


10. That, in reply to the averments made in Paragraph No.6 of the Original Application, it is humbly submitted that, steps have been taken by Bargarh Municipality to prevent burning of any waste by imposing a ban on the same. It is stated that the Municipality has not burned any plastics or garbage. At the cost of reiteration, it is submitted that that till February, 2019, River Jeera was serving as a drinking water source for Bargarh town, but after commissioning of Water Treatment Plant of 15 MLD at Kantapalli, Bargarh, the water supply is being made from the aforesaid Plant with Bargarh Main Canal as source of raw water since February, 2019.

11. That, in reply to the averments made in Paragraphs No.7 and 8 of the Original Application, it is humbly submitted that, no bio-medical waste are being collected by Bargarh Municipality. The faecal sludge on being collected by the Cesspool emptier vehicles are processed in the Faecal Sludge Treatment Plant. No further dumping has been done from September, 2022 onwards and bio medical waste has never been dumped in the dump site as alleged by the Applicant. The averment of the Applicant that the people have suffered diseases due to the dump site is disputed and denied.

Sanjay Kumar
EXECUTIVE OFFICER
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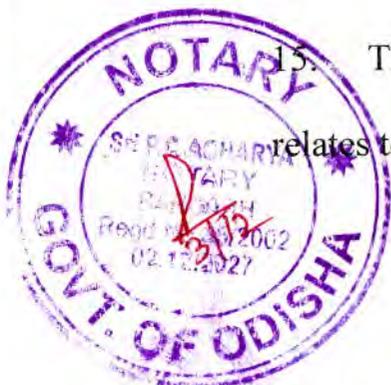
12. That, in reply to the Paragraphs No.9 and 10 of the Original Application, it is humbly submitted that the after the dump site is cleared by Bio-mining, the vacant land will be used for public use. The dumping at the dump site is completely prohibited now. The legacy waste will be treated by the Municipality in a time bound manner by adopting the procedure of bio-mining. Presently, there is code of conduct has been imposed in view of upcoming by-poll in Padampur constituency. Further, the Municipality has requested for sanction of funds for treatment of legacy waster. Immediately after the elections, the answering Opposite Party will float tenders for treatment of legacy waste.

13. That the averments in Paragraph Nos. 11 & 12 are a matter of record and the same needs no reply.

14. That in reply to the averments made in Paragraph Nos. 13 to 15, it is humbly submitted that no burning of plastic waste is being done as alleged by the Applicant.

15. That the averments made in Paragraph 16 of the Application relates to statutory provisions and the same needs no reply.

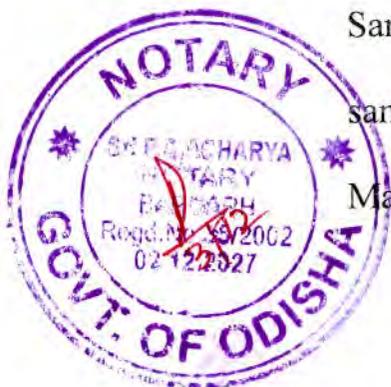
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16. That, in reply to the averments made in Paragraph Nos.17 to 26 of the Original Application it is humbly submitted that, the State Government have taken several steps covering various aspects of solid waste management aligned with provisions of Solid Waste Management Rules, 2016, Plastic Waste Management Rules, 2016, E-Waste Management Rules, 2016 and other relevant regulations and orders such as segregation at source, collection, transportation, treatment, and scientific disposal of waste. Important measures taken so far are enumerated as follows:

- (i) In order to meet challenges arising out of the dynamic nature of urban growth, the Union Ministry of Environment, Forests and Climate Change (MoEF&CC) notified the Solid Waste Management (SWM) Rules, 2016 in supersession of the Municipal Solid Waste (Management and Handling) Rules, 2000. The State Government in Housing & Urban Development (H&UD) Department has notified "Odisha Urban Sanitation Policy, 2017" and "Odisha Urban Sanitation Strategy, 2017" for implementation of different sanitation services at ULB level including Solid Waste Management.

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- (ii) The “Odisha Urban Sanitation Policy, 2017” defines a clear vision and goal to make all cities and towns in the State totally clean, sanitised, safe, healthy and liveable, managed by ULBs with active citizen and stakeholder participation.

The policy is based on the following principles:

- (a). Sanitation will be treated as a basic service;
- (b). Equity and safety of access and use shall be ensured, particularly to the vulnerable and unserved populations;
- (c). Efforts shall be undertaken to increase the awareness of the collective goal of sanitised cities;
- (d). Institutional roles and responsibilities will be defined and capacity will be developed;
- (e). There shall be emphasis on operations and maintenance of sanitation infrastructure;
- (f). Integration of broader environmental concerns in the provisions of urban sanitation service delivery; and
- (g). Technologies and solutions shall be chosen based on their appropriateness to the context

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(iii) Over the next 10 years, the policy will concentrate on achieving the following outcomes:

- (a). Urban areas are Open-Defecation (ODF) and Open-Discharge Free (ODF+/++)
- (b). Solid waste is safely managed and treated
- (c). Sewage, septage / faecal sludge, and liquid waste is safely managed, treated, and disposed
- (d). Safety standards and guidelines are followed in the physical handling and management of waste.
- (e). Women and girls have access to safe menstrual hygiene management
- (f). Cities / towns do not discharge untreated waste (water and faecal waste) into the water bodies of Odisha.

(iv) As part of the drive to operationalize solid waste management norms, a sample survey was conducted to assess the quantity of waste generated by the ULBs. The household waste was segregated and weighed through weighing machines at the doorsteps of the household. Ten days' data from the households from each ward was taken to estimate

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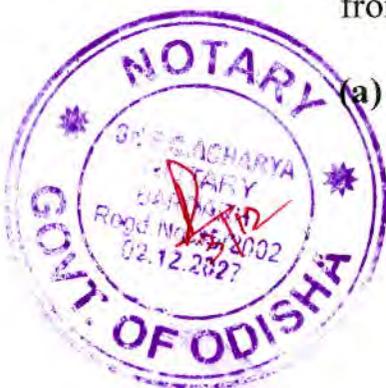
average per-capita waste generation. The survey found that the Wet and Dry waste generation was about 300gm per capita per day, out of which about 50% was Wet Waste and 50% was Dry Waste.

Subsequently a detailed SOP for Decentralised Solid Waste Management was issued by the Department in Letter No. 13408 Dated 30.07.2019 and in No. 19700 Dated 18.12.2020 in pursuance of which lands were identified by the ULBs and Micro Composting Centres [MCC] and Material Recovery Facilities [MRF] have been established for processing of the wet and dry wastes respectively which are collected from the household level. In to 247 MCCs and 203 MRFs have been established in the State for the management of Municipal Solid Waste.

The answering Opposite Party collects segregated Dry and Wet Waste is collected at household level every day. Domestic Hazardous Waste and E-Wastes are being collected from household level on every Saturday.

(a) As per SOP for Decentralized Solid Waste Management, segregation at doorsteps is being promoted through

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Community Partnership by Swachh Saathis & Swachh Supervisors, who are the members of the Mission Shakti Groups so as to facilitate collection and transportation of waste in segregated manner to the processing facilities, i.e., to Micro Composting Centre (MCC) for (wet waste processing) & Material Recovery Facility (MRF) for (dry waste processing).

Further to enhance the smooth functioning of MCCs and MRFs, Swachh Karmis (belonging to SHGs/ Waste Pickers/Transgenders) have been associated with the Wealth Centres (MCC & MRF together is called as “Wealth Centre” as they generate wealth from waste).

- (b) Segregated waste collection is done through BoV/LCVs having two different covered containers.
- (c) Swachh Saathis and Swachh Supervisors have been assigned to create awareness and streamline collection of source segregated waste at household level.

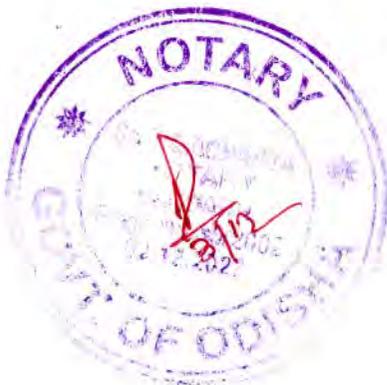
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- (d) The Directorate of Town Planning has been directed to ensure inclusion of space earmarked for SWM in the CDPs and Master Plans of the ULBs.
- (e) The MRFs established in each ULB fulfill the objectives of Waste Deposition Centres where, these wastes are stored and disposed of through the Agencies authorised by the State Pollution Control Board, Odisha.
- (f) Training to all the Stakeholders have been conducted to ensure job responsibilities and the knowledge to manage the solid waste appropriately through Community Partnership.
- (g) Suitable places have been identified for deposition of Construction and Demolition Wastes.
- (h) The ULBs are submitting within the dateline, the Annual Reports in Form IV as envisaged under rule 15(z) read with 24(2) of the Solid Waste Management Rules, 2016 to the State Pollution Control Board, Odisha.

Narayan Sankar
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Similarly, ULBs are also submitting within the dateline, the Annual Reports in Form V as envisaged

under rule 17(2) of the Plastic Waste Management Rules, 2016 to the State Pollution Control Board, Odisha.

ULBs are also submitting within the dateline, the Annual Reports in Form III as envisaged under rule 8(2) of the Construction and Demolition Waste Management Rules, 2016 to the State Pollution Control Board, Odisha. The answering Opposite Party also regularly submits its Annual Reports in terms of the said rules.

Copy of the Annual Report submitted by the Opposite Party No. 3 for the year 2021-22 is enclosed herewith and marked as **ANNEXURE- 1/3**.

The ULBs are not under obligation to collect and process the bio-medical wastes as these are governed under the Bio-Medical Waste Management Rules, 2016 wherein the competent agencies as authorised by the State Pollution Control Board, Odisha need to comply with the same.

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- (i) For screening of solid waste, Bar Screens have been installed at different critical points in the storm water drains. Bar screens are cleaned periodically keeping in view of heavy water flow due to rain.
- (j) IEC activities like awareness on ban of Single Use Plastic, Principle of 3R; “Reduce, Recycle and Reuse” etc. Wall Paintings, Hoardings, are being taken up by Swachh Sathis for sensitizing people on Behavioral Changes to minimize waste.

At all ULBs, the SWM related data/ information are being recorded / maintained by the Sanitation Experts both manually & digitally. For online data/information the software has also been developed at State level viz. Ama Sahar mobile application as well as Swachh Sahar Odisha web portal.

17. That, in reply to the averments made in Paragraph No.27 of the Original Application, the Deponent humbly submits that State Government have taken several steps to improve solid waste management pursuant to the directions issued by Hon'ble NGT as submitted supra.

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The biodegradable wastes are converted to organic manure in MCCs named as “*Mo Khata*” and being sold @ Rs. 20 per kg. that will replace gradually the use of chemical fertilisers.

- i. Complete restriction has been imposed on sell, trade, manufacture, import, store, carry, transport, use or distribution of polythene carry bags of any shape, thickness and size (excluding compostable); bottled drinking water Polyethylene Terephthalate (PET/PETE) bottles of less than 200ml capacity; single use disposable cutleries made up of thermocol (polystyrene), polyurethane and the like; or plastic such as dish, spoon, cup, plate, glass, fork, bowl, pouch to store liquid and container etc. of any size and shape excepting for packing and selling of milk and other ancillary milk products; thermocol decorative materials.

- ii. Enforcement Squad has been constituted in each ULB, consisting of members such as: Junior Engineer, MIS Expert, Junior Clerk, Municipal Engineer, Community Organiser, Sanitation Supervisor, etc. Project Director, District Urban Development Agencies have been designated as Nodal Officers.

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iii. Enforcement of ban on Plastic articles:

Period	Seized Quantity (in MT)	Fine Collected (Rs. In Lakh)
From June-2019 to March 2020	75	22600
From April-2020 to March 2021	157	26800
From April-2021 to March 2022	213	75700
From April-2022 to September 2022	330	108700
Total	0.60	233800

- iv. The roles and responsibilities of different stakeholders such as, households, ULBs, Bulk Waste Generators, collection of user fee and fine, etc. have been prescribed in the Solid Waste Management Bye-laws notified by all the 114 ULBs.
- v. All ULBs practise separate collection and transportation of Construction and Demolition (C&D) waste. Suitable sites have been designated by all ULBs for deposition of C&D waste and the same has been web hosted for wider publicity.
- vi. All ULBs are taking up road sweeping in all wards. The crowded places of high footfall like market areas are being swept at least twice a day. Night sweeping also being encouraged in many ULBs.
- vii. Mechanical sweeping are also carried out in Bhubaneswar Municipal Corporation and Cuttack Municipal Corporation.



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Further, some of the ULBs such as Jatani, Paradeep, Municipalities have also implemented mechanical sweeping.

viii. Cleaner streets and neighbourhoods have improved quality of life by reducing health risks (such as vector-borne diseases like dengue and malaria).

viii. All 114 ULBs have been declared as Open Defecation Free and certified by Govt. of India. Further, 67 ULBs are ODF+ certified and 21 ULBs are ODF++ Certified.

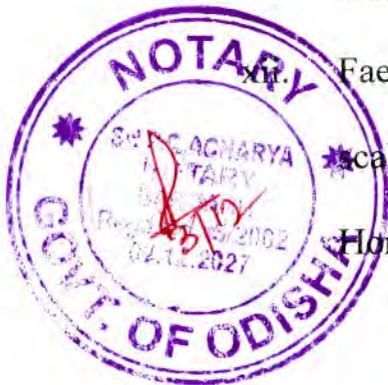
ix. 1,43,201 Individual Household Latrines (IHHL) and 12,211 Community & Public Toilet (CT/PTs) seats in 2,064 blocks have so far been constructed.

x. Incentive of Rs.8,000/- has been provided to families of socially and economically vulnerable category and Rs. 6,667/- for other families for construction of IHHL.

xi. Community Toilets are provided to those households who cannot afford the construction of IHHL due to various reasons, such as non-availability of adequate space, etc.

xii. Faecal Sludge and Septage Management (FSSM) has been scaled up across the State after the announcement made by Hon'ble Chief Minister during the National FSSM Workshop

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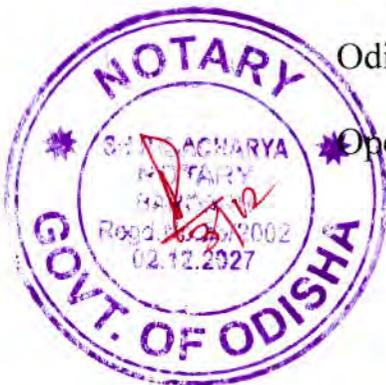
in October, 2018 and is now being implemented in all the 115 ULBs of the State.

At present, 108 Septage Treatment Plants (SeTPs) are operational across the State. The operational SeTPs cater to a treatment capacity of 1867 KLD. An additional 11 SeTPs are under construction which shall be made operational by March 2023. The state has paved the way to have 119 SeTPs with a total capacity of 2057 KLD as against an estimated septage generation of 1425 KLD. The surplus 632 KLD will be used to treat the waste from peri-urban and rural areas.

All ULBs have now access to mechanised desludging through cesspool vehicles. A total of 192 cesspool vehicles of varying capacities (1000/3000/4500/5000 litres) are now operational across the State out of which 66 are Mini cesspool vehicles of 1000 litres capacity which has increased access to houses located in narrow lanes.. Cesspool vehicles are installed with GPS monitoring systems to ensure a check on the indiscriminate disposal.

Odisha has taken a big leap recently by transferring the Operation and Maintenance of the Septage Treatment Plants

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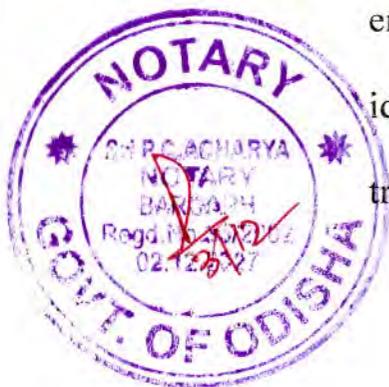


(SeTPs) to Mission Shakti Groups / Transgender Groups for ensuring inclusive sanitation by empowering Communities. Additionally, training and selection has been conducted for the Mission Shakti Groups of the 65 newly operational SeTPs for Operation and Maintenance. The members of Mission Shakti Groups / transgender Groups will not only have a regular source of income but also emerge as successful leaders and service providers in their communities. The trainings have been conducted both virtually and on-site.

To ensure extension of FSSM services to the rural areas and facilitate rural urban integration, activities have been undertaken under Rural-Urban convergence. The mechanism involving mapping of the Gram Panchayats with nearest ULBs for FSSM purposes.

Promoting inclusive sanitation in the state has been taken up as a key activity. Numerous campaigns and engagement with the community management members to identify, track and resolve key issues in the core sanitation tracks of FSSM and SWM have been taken up. Women

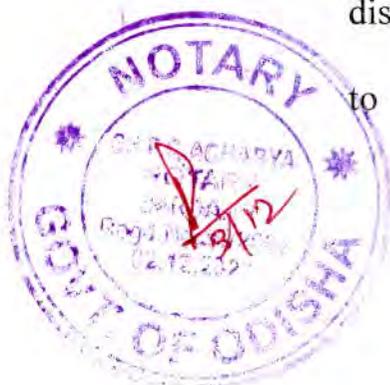
Navayan
EXECUTIVE OFFICER
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SHGs are playing an instrumental role as change agents in the provisioning of FSSM services across the State. Their involvement has seen a multi-faceted approach starting from O&M of the SeTPs, Community Toilets / Public Toilets, demand generation, vigilance on indiscriminate disposal of faecal sludge and IEC / Behaviour Change Communication activities.

- xiii. With the help of a team of drainage experts, a system of bar screen / grating was designed to trap solid waste floating in drains and all ULBs were imparted training on the design, fabrication, fixing of the bar screen and operation & maintenance of the system. Accordingly, 1281 bar screens have been installed at critical locations in drains in all ULBs.
- xiv. In order to inculcate positive behaviour among people for better sanitation, effort has been made by ULBs to focus more on Behaviour Change Communication intervention through sensitisation, community dialogue, focus group discussions etc. Swachh Sathis have been engaged ward wise to facilitate positive behaviour. Massive Awareness drive

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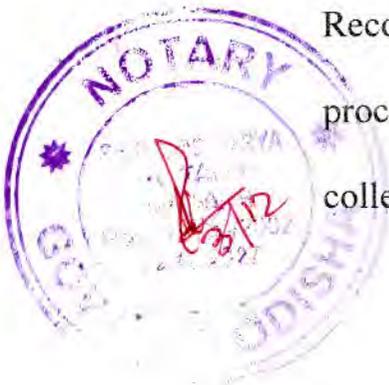


have been organised too to generate awareness among people.

- xv. It is humbly submitted that in the State of Odisha steps have been taken in consonance with the directions issued by Hon'ble NGT from time to time to ensure sanitation and cleanliness in all cities and towns of Odisha.

That in further specific reply to paragraph 20 and in terms of compliance with the Solid Waste Management Rules, 2016, it is submitted that the answering Opposite Party has prepared a solid waste management. The Housing & Urban - Development Department, Government of Odisha has adopted the "decentralized processing" for solid waste management as envisaged under clause (15) of sub-rule (1) of rule 3 of the Solid Waste Management Rules, 2016. SOP has been issued by the Department in Letter No. 13408 Dated 30.07.2019 and in No. 19700 Dated 18.12.2020 in pursuance of which Micro Composting Centers [MCC] and Material Recovery Facilities [MRF] have been established for processing of the wet and dry wastes respectively which are collected from the household level and duly processed.

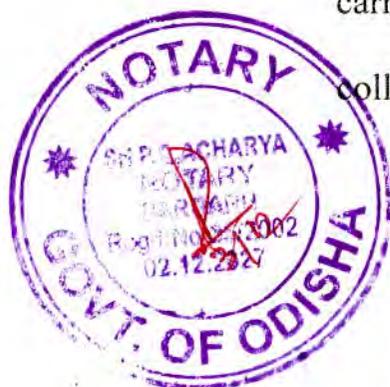
Narayan Chandrase
EXECUTIVE OFFICER
BARGARH MUNICIPALITY



Further, it is humbly submitted that, in a paradigm shift, consequent upon adoption of the “decentralized processing”, the waste collected from households to the tune of about 35 MT per day are being processed in the aforesaid Micro Composting Centre’s [MCC] and the Material Recovery Facilities [MRF] with the help of the Community Partners, viz. the women members of the Mission Shakti Self Help Groups named as Swachh Karmis, a Government of Odisha Initiative.

That apart, the hazardous waste is collected every Saturday from door to door every household and are being stored safely in the MRF. The tender is being floated from safe storage of such hazardous material and site has already been identified for sanitary landfill at Tentala in terms of the applicable rules.

That apart the answering Opposite Party is also pro-actively undertaking cleanliness awareness campaigns and carrying out regular training of its waste-pickers and collectors.



Dandwani
EXECUTIVE OFFICER
BARGARH MUNICIPALITY

Narayan

Copy of brochures for public awareness campaigns are enclosed herewith and marked as ANNEXURE-**D3**.

Copy of sample workshop on Solid Waste Management conducted on 06.09.2022 and orientation program on 15.01.2022 are enclosed herewith and marked as ANNEXURE- **E/3** series.

The answering Opposite Party No. 3 craves leave to file supporting documents to demonstrate various steps undertaken by it as averred in these paragraphs under reply, at the time of hearing if necessary.

18. That, in view of the aforesaid facts and circumstances, the prayers made in the Original Application are devoid of merit and hence, liable to be rejected. Consequently, the Original Application being bereft of merit is also liable to be dismissed with cost.

19. That, the facts stated above are true to the best of my knowledge and based on official records.

Identified by

Narayan Dandani
EXECUTIVE OFFICER
BARGARH MUNICIPALITY

Narayan Dandani
DEPONENT EXECUTIVE OFFICER
BARGARH MUNICIPALITY



The deponent being identified by
Sr. P. C. Acharya Advocate
Bargarh, solemnly affirmed before
for 03/12/22 *[Signature]*
03.12.22
Sr P. C. ACHARYA
NOTARY BARGARH

VERIFICATION

I, Sri NARAYAN DANDSENA son of Sri KAMAL DANDSENA working as Executive Officer, do hereby solemnly affirm and verify the contents of paragraph nos. 1 to 19 affidavit are true to my knowledge and that I have not suppress any material facts. I sign this verification at my office on 03rd day of December 2022.

Narayan Dandse
VERIFICANT
EXECUTIVE OFFICER
BARGARH MUNICIPALITY
3/12/2022



**JOINT ENQUIRY REPORT OF THE COMMITTEE ON DUMP SITE, AT-WARD NO. 15
OF BARGARH MUNICIPALITY IN THE MATTER OF O.A. NO.116/2022/EZ-RAMAKANTA
ROUT & OTHERS Vs. STATE OF ODISHA & OTHERS REGARDING DUMP SITE OF
BARGARH MUNICIPALITY**

The Hon'ble NGT, EZ Bench, Kolkata vide their order dt. 02.09.2022 has been pleased to constitute a committee comprising the members indicated in para-12 of the said order and directed for inspection of the dump site and submit the report within three weeks in the manner as directed in the said order. The Joint Committee comprises of the following members.

- District Collector, Bargarh or his representative not below the rank of Additional District Magistrate (ADM)
- Scientist, Odisha State Pollution Control Board
- Scientist, Central Pollution Control Board, Kolkata
- Executive Officer, Bargarh Municipality.

In this connection a meeting was held in the residence office of the Collector & District Magistrate, Bargarh on dt. 12.09.2022 at 6.30 PM and the Committee decided to visit the alleged dump site on 13.09.2022 at 11.00 am. Executive Officer, Bargarh Municipality was requested to submit the details of solid waste generation and its disposal/treatment practice, detail action plan regarding quantification and bio-mining of legacy waste as well as the Plastic Waste Management practice in the municipality area. The Chief District Medical Officer, Bargarh was requested to furnish the detail management practice of Bio-medical Waste generated in the Municipality area of Bargarh.

Following officers were present during joint committee visit.

- Smt Monisha Banarjee, IAS , Collector & District Magistrate, Bargarh
- Dr. Satya Narayana Nanda, Dy. Environmental Scientist-Cum- Nodal Officer, SPC Board , Sambalpur
- Toufic Aslam, Scientist CPCB, Zonal Office, Kolkatta.
- Sri Narayan Dandsena, ORS, Executive Officer, Bargarh Municipality

Also, the following officials were accompanied the joint committee during their visit.

- Er. Ramesh Kumar Ekka, Regional Officer, SPCB, Sambalpur.
- Er. Biswakant Pradhan, DEE, SPC Board, Sambalpur.
- Sri. Manoranjan Pradhan, ASO, SPC Board, Sambalpur
- Sri Sushanta Pradhan, Sanitation Expert, Bargarh Municipality.
- Sri Partha Sarathi Sethi, Jr. Sanitation Expert, Bargarh Municipality
- Sri Souma Ranjan Mallick, SSA, SPC Board, Bhubaneswar.

During visit, Sri. Rama Kanta Raut, applicant and others nearby habitants were contacted for interaction by the committee.



EXECUTIVE OFFICE
BARGARH MUNICIPALITY

Narayan Dandsena
EXECUTIVE OFFICER
BARGARH MUNICIPALITY

A-18
26/9/22

[Handwritten signatures and initials]

Following observations were made by the joint committee during enquiry:-

1. It is observed from the records and information submitted by the Bargarh Municipality (Population as per 2011 census is 80,625 and current population is about 101100, waste generation per capita is 350 gm per day) that the Municipal Solid Waste generation is about 35.50 MT per day (wet and dry waste), out of which wet waste of about 15 MT per day waste is being treated in 3 nos. of Micro Compositing Centre (MCC) each having 5 TPD capacity. Dry waste of quantity about 20 TPD is being treated in 3 nos. of Material Recovery Facilities (MRF) each having 10 TPD capacity. Rest of the solid waste of quantity about 0.5 TPD plastic waste is being collected and stored separately at MRF area.
2. It was observed and estimated during visit to the alleged site at ward no: 15 that the Municipality has dumped about 51,476 MT of waste over a span of more than 10-15 years which is spread over an area of Ac. 1.59 dec. The Municipal Authority has not yet completed remediation of the legacy waste at the alleged site. However, the Municipality Authority has submitted detail estimation of legacy waste (Copy enclosed as Annexure-I). Also the Municipality has initiated the process of remediation which they assured would be completed by a tendered Agency in a time bound manner.
3. It is observed from the records available in the State Pollution Control Board, Sambalpur there are 3 nos. of Govt Health Care Establishments and 10 nos. of Private Health care establishments are operating in the Bargarh Municipality area. Bio-medical waste generated from the Govt. health care facilities are being lifted and transported by M/s. Nischinta Multi Services Pvt. Limited, Bhubaneswar and treatment of the waste is done by M/s. Biotech Solutions at VIMSAR, Burla, Dist.- Sambalpur. Similarly, the Bio- medical waste generated from the private health care establishment are being handled and disposed of by the operator of common waste disposal facility (CBMWTF) M/s. Mediad Marketing Service. The waste is being transported to the common waste disposal facility (CBMWTF) located at Amasranga, Sundargarh. Overall management practice of Bio medical waste generated from the Health Care facilities operating in the Municipality area is observed to be as per the provisions of the rule.
4. The plastic waste generated in the municipality area is being segregated and stored in designated site at MRF area. It is informed by the Municipality authority that they have made an agreement with M/s. ACC Limited, Bargarh Cement works, Bargarh for lifting of plastic waste from the municipality area in order to co-process in the cement kiln. Also, the municipality authority is sending their plastic waste to M/s. Dalmia Cement, Rajgangpur through third party agency namely M/s. GG Wastech Pvt. Limited, B-34/35, Sector- 2,



Boya

EXECUTIVE OFFICER
BARGARH MUNICIPALITY

Narayan Prasad
EXECUTIVE OFFICER
BARGARH MUNICIPALITY

Debendra Nagar, Raipur. It is observed from the available records with the municipality that they have sent about 153.53 MT of plastic waste to the said cement plant on 13.07.2022 (copy of the agreement with cement plant and endorsement letter is enclosed for reference as **Annexure-II**).

5. During visit water sample was collected by the committee at Upstream of Jeera River of Bargarh Municipality near Bargarh Law College and Downstream of Jeera River of Bargarh Municipality near PHED Pada, with regard to pH, BOD, DO, COD, TC, FC and other parameters. The water samples have been analysed at Central Laboratory, State Pollution Control Board, Odisha, Bhubaneswar and the report thus obtained is enclosed as **Annexure- III** for kind reference.
6. The Bargarh Municipality has constructed and started operating a Septage Treatment Plant from January 2022 of capacity 30 KLD, At-Tentela, Bardol G.P, Bargarh for treatment of faecal sludge.
7. The Bargarh Municipality has proposed to establish 5 nos. of sewerage treatment plant of capacity (STPs), 125 KLD each at five different locations inside the Municipality area. The detail proposal has been sent to the Department of Housing and Urban Development (CSAP), Govt. of Odisha. Copy of the action plan enclosed as **Annexure- IV**.

Overall observations of the committee:

1. The Municipality has obtained authorisation under the provision of Municipal Solid Waste (management and Handling) Rules, 2000 for setting up and operation of waste processing/waste disposal facility at Khata No. 453, Plot No. 1981, Village-Barahaguda, an area of Ac. 18.00 dec. which was valid upto 31.03.2020 vide Board's letter no. 13046,dt. 29.07.2015.
2. However, historically waste has been dumped at the alleged site over a period of 10-15 years without valid permission from the State Pollution Control Board, Odisha. However, the dump site has been provided with boundary wall all around the alleged site of height about 15 feet. It was observed during visit that the municipality authority has stopped dumping of waste at the alleged site and engaged one JCB machine for alteration of legacy waste in order to enhance the decomposition rate of the waste through bio- culture process. This will eventually help in remediation of the legacy waste. The Municipality has now been allotted funds and technical support for Bio mining which shall be completed by an Agency to be selected through tender process. The entire exercise shall be completed in a time bound manner as assured by Executive Officer, Bargarh Municipality.



Bojn

[Signature]
EXECUTIVE OFFICER
BARGARH MUNICIPALITY

Narayan Debnath
EXECUTIVE OFFICER
BARGARH MUNICIPALITY

3. The Executive Officer, Bargarh Municipality has submitted a representation addressed to the Hon'ble NGT through the joint committee constituted by the Hon'ble NGT and prayed for exemption the penalty imposed by Hon'ble NGT of Rs. 1.00 lakh (One lakh) per month which will effect from 1st April 2020. (Copy enclosed as Annexure- V).

Recommendation:

1. The Bargarh Municipality shall submit detail action plan regarding bio- mining of legacy waste. After bio- mining of the legacy waste the authority shall develop Eco- Park at the alleged site for public interest.
2. No further dumping of the solid waste at the alleged site is recommended.
3. The Municipality authority shall conduct mass public awareness campaign in the municipality area for better management and implementation of Solid Waste Management Rules, 2016 and Plastic Waste Management Rules, 2016.
4. The Municipality authority shall expedite the construction of adequate capacities of Sewage Treatment Plants (STPs) for treatment of wastewater generated in the municipality area.
5. It is observed during visit that the Bargarh Municipality has not yet completed remediation of legacy waste and failed to comply the time- line fixed by the Hon'ble NGT. Therefore, Bargarh Municipality is liable to pay environmental compensation of Rs. 30,000,00 (Rupees Thirty lakhs)only@ Rs 1.0Lakh per month with effect from 01.04.2020 to till date (30 months).However,it is to be noted that the Municipality has already established MRF, MCF and Septage treatment facilities which prevent further environmental damage to the area. Considering the fact that the quantity of legacy waste accumulated at the alleged site is huge and the Municipality did not possess the technical & financial resources to remediate it immediately, the Hon'ble NGT, EZ Bench Kolkata is requested to allow time to the Municipality to complete the process in a time bound manner.
6. Now after allotment of resources, Municipality has initiated the process of remediation and Bio mining of the alleged site and has assured that the same shall be completed in a time bound manner. Therefore, the Hon'ble NGT, EZ Bench Kolkata.is requested to kindly consider the request of the Municipality to grant them exemption from paying the compensation amount @ Rs. 1.0 lakh per month with effect from 1st April 2020.

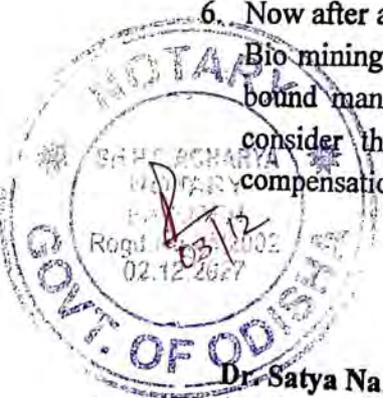
Dr. Satya Narayana Nanda,
Dy. Environmental Scientist-Cum-
Nodal Officer, SPC Borad ,
Sambalpur

Toufic Aslam , Scientist -B
CPCB, Zonal Office, Kolkatta

Smt. Monisha Banerjee, IAS ,
Collector & District Magistrate, Bargarh

Sri Narayan Dandana, ORS,
Executive Officer, Bargarh Municipality
BARGARH MUNICIPALITY

EXECUTIVE OFFICER
BARGARH MUNICIPALITY
Narayan Dandana





e-Mail:
bargarhmunicipality.oo@gmail.com
Ph.: 06646-234347
Fax : 06646-234347

HOUSING AND URBAN DEVELOPMENT DEPARTMENT
OFFICE OF THE MUNICIPAL COUNCIL: BARGARH
At/PO/Dist.- Bargarh, Pin - 768028

Letter No. 1476 / Date : 17-03-2022

To,
The Member Secretary,
State Pollution Control Board
Bhubaneswar, Odisha

Sub: - Submission of Annual Report on C& D Waste Management (SWM) Rules-2016 in form-
(III) for the year of 2021-22.

Sir,
With reference to the subject cited above, I am enclosing herewith the Annual Report of
Bargarh Municipality on C&D Waste Management under (SW M) in form-(III) of SWM Rules-
2016.

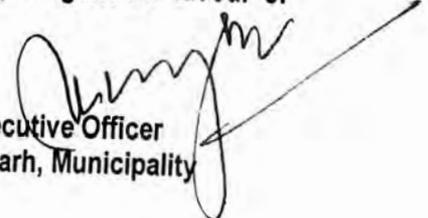
This is for favour of kind information and necessary action.

Yours Faithfully


Executive Officer
Bargarh, Municipality

Memo No. 1477 Date 17 /Mar/2022

Copy submitted to the Director Municipal Administration, Additional Secretary &
Additional Mission Director SBM(U) to Govt./ Project Director DUDA, Bargarh for favour of
kind information and necessary action.


Executive Officer
Bargarh, Municipality



Narayan Dandekar
EXECUTIVE OFFICER
BARGARH MUNICIPALITY

Form -III

See [Rule 8(2)]

Format of Annual Report to be submitted by Local Authority to the State Pollution Control Board

- (i) Name of the City or Town..Bargarh Municipality
(ii) Population...80625
(iii) Name and address of local authority or competent authority

Telephone No: 06646-234347

Fax :. 06646-234347

Email ID:bargarhmunicipality.eo@gmail.com

Website: bargarhmunicipality.in

- (iv) Name of In-charge or Nodal Officer dealing with construction and demolition wastes management with designation.Susanta Pradhan(Sanitation Expert,Bargarh Municipality)

1. Quantity and composition of construction and demolition waste including any deconstruction waste

- (a) Total quantity of construction and demolition waste generated during the whole year in metric ton:400

Any figures for lean period and peak period generation per day .04

Average generation of construction and demolition waste

(TPD) Total quantity of construction and demolition waste collected perday.04

Any Processing / Recycling Facility set up in the city: 1 TON

Status of the facility: Functional

- (b) Total quantity of construction and demolition waste processed / recycled (in metric ton) Non-structural concrete aggregate:02

Manufactured sand: 02

Ready-mix concrete (RMC) 30

Narayan Danow
EXECUTIVE OFFICER
BARGARH MUNICIPALITY



Narayan Sandse
EXECUTIVE OFFICER
BARGARH MUNICIPALITY

Pavingblocks:15
GSB:15
Others, if any,pleasespecify :NA

(c) Total quantity of Construction & Demolition waste disposed by land filling without processing (last option) or filling low lying areas

No of landfill sites used :01
Area used :3.49 Acre
Whether weigh-bridge facility used for quantity estimation?: Yes

(d) Whether construction and demolition waste used in sanitary landfill (for solid waste) as per Schedule III: Yes No

2. Storage facilities

(a) Area or location or plot or societies covered for collection of Construction and Demolition waste: Yes

(b) No. of large Projects (including roadways project) covered: No

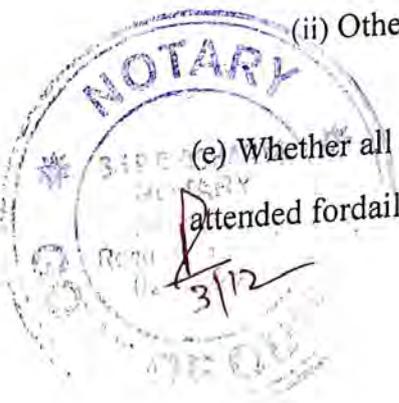
(c) Whether Area or location or plot or societies collection is Practiced (if yes, whether done by Competent Authority or Local Authority or through Private Agency or Non-Governmental Organization): 5 Nos

(d) Storage Bins : 10 nos
Specifications Existing Proposed
(Shape & Size) Number for future

(i) Containers or receptacle (Capacity) : 1 Ton

(ii) Others, please specify : No

(e) Whether all storage bins/collection spots are attended for daily lifting : Yes



Narayan Dandekar
EXECUTIVE OFFICER
BARGARH MUNICIPALITY

6. What provisions are available to check unauthorized operations of?

Encroachment on river bank or wet bodies:

Unauthorized filling of lowline areas :

Mixing with solid waste :

Encroachment in Parks, Footpaths etc. :

7. How many slums are provided with construction and demolition waste receptacles facilities: 01

8. Are municipal magistrates appointed

for taking penal action for non-compliance with these rules: Yes

[If yes, how many cases registered & settled during last three years (give year wise details)]

User Charges collected from Violators.

Executive Officer
Bargarh Municipality

Dated: 18/03/2022





e-Mail:

bargarhmunicipality.ec@gmail.com

Ph.: 06646-234347

Fax.: 06646-234347

HOUSING AND URBAN DEVELOPMENT DEPARTMENT
OFFICE OF THE MUNICIPAL COUNCIL: BARGARH
At/PO/Dist.- Bargarh, Pin – 768028

Letter No. 1478 / Date : 17-03-2022

To,
The Member Secretary,
State Pollution Control Board
Bhubaneswar, Odisha

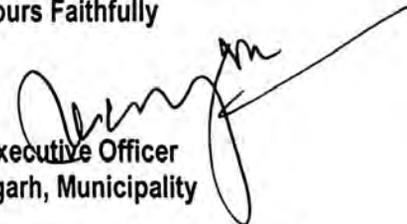
Sub: - Submission of Annual Report on Solid Waste Management (SWM) Rules-2016 in form-
(IV) for the year of 2021-22.

Sir,

With reference to the subject cited above, I am enclosing herewith the Annual Report of Bargarh Municipality on Solid Waste Management under (SW M) in form-(IV) of SWM Rules-2016 for the year of 2021-22.

This is for favour of kind information and necessary action.

Yours Faithfully


Executive Officer
Bargarh, Municipality

Memo No. 1479 Date 17 /Mar/2022

Copy submitted to the Director Municipal Administration, Additional Secretary & Additional Mission Director SBM(U) to Govt./ Project Director DUDA, Bargarh for favour of kind information and necessary action.


Executive Officer
Bargarh, Municipality



Narayan Dandekar
EXECUTIVE OFFICER
BARGARH MUNICIPALITY

Form – IV
[see rules 15(za),
24(2)]

Format for annual report on solid waste management to be submitted by the local body

CALENDAR YEAR:2021	DATE OF SUBMISSION OF REPORT:15.03.2022
2021	

1	Name of the City/Town and State	Bargarh Municipality
2	Population	80625
3	Area in sq. kilometers	16.72
4	Name & Address of local body Telephone No. Fax No. E- mail:	Bargarh Municipality 06646234347 06646234347 bargarhmunicipali ty.in Bargarhmunicipali ty.eo@gmail.com
5	Name of officer in-charge dealing with solid waste management (SOLID WASTEM)Phone No: Fax No: E- mail:	Susanta Pradhan 7381789613 06646234347 bargarhmunicipalit y.in bargarhmunicipalit y.in
6	Number of households in the city/town Number of non-residential premises in the city Number of election/ administrative wards in the city/town	20595 63 19
7	Quantity of Solid waste (solid waste)	35.50
	Estimated Quantity of solid waste generated in the local body area per day in metric tones	35.50/tpd
	Quantity of solid waste collected per day	35.00/tpd

Narayan Dandekar
EXECUTIVE OFFICER
BARGARH MUNICIPALITY



Narayan Dandekar
 EXECUTIVE OFFICER
 BARGARH MUNICIPALITY

	Per capita waste collected per day	300/gm/day
	Quantity of solid waste processed	30/tpd
	Quantity of solid waste disposed at dumpsite/ landfill	5/tpd
8	Status of Solid Waste Management service	
	Segregation and storage of waste at source Whether SOLID WASTE is stored at source in domestic/commercial/ institutional bins, If yes,	Yes
	Percentage of households practice storage of waste at source in domestic bins	90%
	Percentage of non-residential premises practice storage of waste at source in commercial /institutional bins	70%
	Percentage of households dispose or throw solid waste on the streets	20%
	Percentage of non-residential premises dispose of throw solid waste on the streets	10%
	Whether solid waste is stored at source in a segregated form, If yes, Percentage of premises segregating the waste at source	Yes, 90%
	Door to Door Collection of solid waste	
	Whether door to door collection (D2D) of solid waste is being done in the city/town	Yes
	if yes	
	Number of wards covered in D2D collection of waste	19
	No. of households covered	20595
	No. of non-residential premises including commercial establishments ,hotels, restaurants educational institutions/ offices etc covered	61
	Percentage of residential and non-residential premises covered in door to door collection through :	70%
	Motorized vehicle	
	Containerized	80%
	tricycle/handcart Other	20%
	device	0%
	If not, method of primary collection adopted	
	Sweeping of streets	Manually
	Length of roads, streets, lanes, bye-lanes in the city that need to be cleaned	425 km

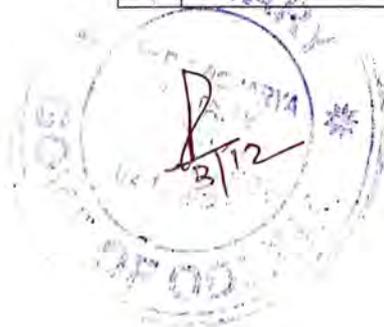
Frequency of street sweepings and percentage of population covered	frequency	Daily	Alternate days	Twice a week	Occasionally
	90% of population covered				
Tools used	Broom /Khadga				
Manual sweeping			80%	20%	
Mechanical sweeping			Yes		
Whether long handle broom used by sanitation workers			Yes		
Whether each sanitation worker is given handcart/tricycle for collection of waste			Yes		
Whether handcart / tricycle is containerized			Yes		
Whether the collection tool synchronizes with collection/ waste storage containers utilized			Yes		
Secondary Waste Storage facilities			Yes		
No. and type of waste storage depots in the city/town	No.	Capacity in m ³			
Open waste storage sites	1	30.654			
Masonry bins	50				
Cement concrete cylinder bins	0				
Dhalao/covered rooms/space	0				
Covered metal/plastic containers Upto 1.1 m3 bins	0				
2 to 5 m3 bins	150				
Above 5m3 containers	35				
Bin-less city	20				
Bin/ population ratio	NA				
	73/30				

Narayan Pandey
 EXECUTIVE OFFICER
 BARGARH MUNICIPALITY



Ward wise details of waste storage depots (attach) : Ward No: Area: Population: No. of bins placed Total volume of bins placed	Attached in separate sheet	
Total storage capacity of waste storage facilities in cubic meters	35.50	
Total waste actually stored at the waste storage depots daily	12	
Give frequency of collection of waste from the depots Number of bins cleared	Frequency	No. of bins
	Daily	500
	Alternate day	50
	Twice a week	15
	Once a week	02
	Occasionally	0
Whether storage depots have facility for storage of segregated waste in green, blue and black bins	Yes (if yes, add details) No. of green bins:8000 No. of blue bins:8000 No. of black bins:0	
Whether lifting of solid waste from storage depots is manual or mechanical. Give percentage (%) of Manual Lifting of solid waste (%) of Mechanical lifting	100% 100%	
If mechanical – specify the method used	front-end loaders/ Top loaders	
Whether solid waste is lifted from door to door and transported to treatment plant directly in a segregated form	Yes (if yes, specify) Door to Door to MCCs/MRFs	

Narayan Jandam
EXECUTIVE OFFICER
BARGARH MUNICIPALITY



Waste transportation per day Type and Number of vehicles used	No. Trips made waste transported
Animal cart	
Tractors	4X12 (4TPD)
Non tipping Truck	
Tipping Truck	19X38(12TPD)
Dumper Placers	01X20(02 TPD)
Refuse collectors	
Compactors	01X10(6TPD)
Others/vBOV	7X14(7.5 TPD)
JCB/loader	1X02(4.0TPD)
Frequency of transportation of waste	Frequency (95%) of waste transported Daily:95% Alternate day Twice.a week Once a week Occasionally
Quantity of waste transported each day	35.0/tpd
Percentage of total waste transported daily	95.0%
Waste Treatment Technologies used	MCCs/MRFs
Whether solid waste is processed	Yes
If yes, Quantity of waste processed daily	30.0/tpd
Whether treatment is done by local body or through an agency	NA (ULB Have own processing plants)
Land(s) available with the local body for waste processing (in Hectares)	3.6
Land currently utilized for waste processing	3.6
Solid waste processing facilities in operation	YES
Solid waste processing facilities under construction	NA(Completed)
Distance of processing facilities from city/town boundary	02 KM
Details of technologies adopted	Aerobic Composting



Narayan Das

EXECUTIVE OFFICER
BARGARH MUNICIPALITY

Composting ,	Qty. raw material processed:15 TPD Qty. final product produced:02 TPD Qty. sold Quantity of residual waste land filled
Vermi composting	Qty. raw material processed Qty. final product produced Qty. sold Quantity of residual waste landfilled
Bio-methanation	Qty. raw material processed Qty. final product produced Qty. sold Quantity of residual waste landfilled
Refuse Derived Fuel	Qty. raw material processed Qty. final product produced Qty. sold Quantity of residual waste landfilled
Waste to Energy technology such as incineration, gasification, pyrolysis or any other technology (give detail)	Qty. raw material processed Qty. final product produced Qty. sold Quantity of residual waste landfilled
Co-processing	Qty. raw material processed:300TPD
Combustible waste supplied to cement plant	300 TPD
Combustible waste supplied to solid waste based power plants	0
Others	0
Solid waste disposal facilities	MCCs/MRFs
No. of dumpsites sites available with the local body	01
No. of sanitary landfill sites available with the local body	1(Identified)
Area of each such sites available for waste disposal	3.49
Area of land currently used for waste disposal	1.56
Distance of dumpsite/landfill facility from city/town	1 KM
Distance from the nearest habitation	500 Mtr.



	Distance from water body	1kms
	Distance from state/national highway	1kms
	Distance from Airport	0kms
	Distance from important religious places or historical monument	1kms
	Whether it falls in flood prone area	No
	Whether it falls in earthquake fault line area	No
	Quantity of waste landfilled each day	08tpd
	Whether landfill site is fenced	No
	Whether Lighting facility is available on site	Yes
	Whether Weigh bridge facility available	Yes
	Vehicles and equipments used at landfill (specify)	Bulldozer, Compactors etc. available
	Manpower deployed at landfill site	No
	Whether covering is done on daily basis	Yes
	If not, Frequency of covering the waste deposited at the landfill	1Month
	Cover material used	Black Polythene
	Whether adequate covering material is available	Yes
	Provisions for gas venting provided	Yes
	Provision for leachate collection	Yes(through Lechate Chamber)
9	Whether an Action Plan has been prepared for improving solid waste management practices in the city	Yes
10	What separate provisions are made for : Dairy related activities : Slaughter houses waste : C&D waste (construction debris) :	Attach details on Proposals, Steps taken, Yes Yes Yes
	11. Details of Post Closure Plan	No
	12. How many slums are identified and whether these are provided with Solid Waste Management facilities :	Yes(81 slums)



Mr. Arun Kumar
 EXECUTIVE OFFICER
 BARGARH MUNICIPALITY

13	Give details of: Local body's own manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste	98
14	Give details of: Contractor/ concessionaire's manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste	198
15	Mention briefly, the difficulties being experienced by the local body in complying with provisions of these rules	Sweeping Machines/Dumper/JCB required
16	Mention briefly, if any innovative idea is implemented to tackle a problem related to solid waste, which could be replicated by other local bodies	Tracking through GPS System Revenue Augmentation/Public Awareness/Implementation Provisions under SWM Rules-2016.

Date: 18/3/22

Place: Bargarh

Arjun Kumar
 Executive Officer

Bargarh Municipality





e-Mail:

bargarhmunicipality.oo@gmail.com

Ph.: 06646-234347

Fax. : 06646-234347

HOUSING AND URBAN DEVELOPMENT DEPARTMENT
OFFICE OF THE MUNICIPAL COUNCIL: BARGARH
 At/PO/Dist.- Bargarh, Pin – 768028

Letter No. 1480 / Date : 17-03-2022

To,
 The Member Secretary,
 State Pollution Control Board
 Bhubaneswar, Odisha

Sub: - Submission of Annual Report on Plastic Waste Management (SWM) Rules-2017 in form-(V) for the year of 2021-22.

Sir,

With reference to the subject cited above, I am enclosing herewith the Annual Report of Bargarh Municipality on Plastic Waste Management under (OWM) in form-(V) of PWM Rules-2017 for the year of 2021-22.

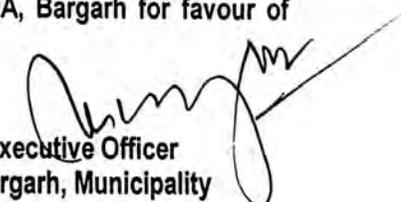
This is for favour of kind information and necessary action.

Yours Faithfully


 Executive Officer
 Bargarh, Municipality

Memo No. 1481. Date 17 /Mar/2022

Copy submitted to the Director Municipal Administration, Additional Secretary & Additional Mission Director SBM(U) to Govt./ Project Director DUDA, Bargarh for favour of kind information and necessary action.


 Executive Officer
 Bargarh, Municipality



Narayana Chandra
 EXECUTIVE OFFICER
 BARGARH MUNICIPALITY

Form - V
[See rules 17(2)]

**FORMAT FOR ANNUAL REPORT ON PLASTIC WASTE MANAGEMENT TO BE SUBMITTED
BY THE LOCAL BODY**

Period of Reporting: January-2021 to December-2021

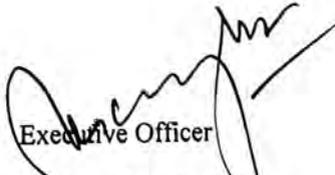
(1)	Name of the City or Town and State:	Bargarh Municipality
(2)	Population(2011)	80625
(3)	Area in sq. kilometers	16.72 Sq. K.M
(4)	Name & Address of Local body Telephone No. Fax No. E-mail:	Bargarh Municipality 06646234347 06646234347 bargarhmunicipality.in bargarhmunicipality.eo@gmail.com
(5)	Total Numbers of the wards in the area under jurisdiction	19
(6)	Total Numbers of Households in the area under jurisdiction	20595
(7)	Number of households covered by door to door collection	20595
(8)	Total number of commercial establishments and Institutions in the area under jurisdiction -Commercial establishments - Institutions	868 15
(9)	Number of commercial establishments and Institutions covered by door to door collection -Commercial establishments - Institutions	868 15
(10)	Summary of the mechanisms put in place for management of plastic waste in the area under jurisdiction along with the details of agencies involved in door to door collection	Non Combustible Plastic waste Transported to ACC Cement Factory, Bardol, Bargarh and G WESTECH, Chattishgarh For kinley process.
(11)	Attach details of infrastructure put in place for management of plastic waste generated in the area under jurisdiction	3 No's of MRFs Constructed/Established(with Installation of Bailing Machine/Shredding Machine) in Bargarh Municipality area for managing of plastic wastes .
(12)	Attach details of infrastructure required, if any along with justification	Already setup the plants(MRFs)
(13)	Quantity of Plastic Waste generated during the year from area under jurisdiction (in tons)	600
(14)	Quantity of Plastic Waste collected during the year from area under jurisdiction (in tons)	600
(15)	Quantity of plastic waste channelized for recycling during the year (in tons)	550
(16)	Quantity of plastic waste channelized for use during the year (in tons)	550
(17)	Quantity of inert or rejects sent to landfill sites during the year (in tons)	30

Narayana Pandey
BARGARH MUNICIPALITY

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(18)	<p>Details of each of facilities used for processing and disposal of plastic waste</p> <p>Facility-I</p> <p>i) Name of operator ii) Address with Telephone Number or Mobile iii) Capacity iv) Technology Used v) Registration Number vi) Validity of Registration (up to)</p> <p>Facility-II</p> <p>i) Name of operator ii) Address with Telephone Number or Mobile iii) Capacity iv) Technology Used v) Registration Number vi) Validity of Registration (up to)</p>	<p>MRFs Established for processing and disposal of Plastic waste generated in Municipality area.</p> <p>Bharat Tandi(9692156580) Amulya Kumbhar(8073120002), Trilochan Nayak(6371733343) 10 TPDX3(30TPD) Mechanized BGR/BGH/MRF/001,002,003 Permanent (Departmental)</p>
(19)	<p>Give details of: Local body's own manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of waste.</p>	<p>Total 68 no's Municipality Regular Staff, 32 No's DLR/NMR staff</p>
(20)	<p>Give details of: Contractor or concessionaire's manpower deployed for collection including street sweeping, secondary storage, transportation, processing and disposal of Waste.</p>	<p>198 Nos</p>
(21)	<p>Mention briefly, the difficulties being experienced by the local body in complying with provisions of these rules including the financial constrains, if any</p>	<p>Only Financial Constraints</p>
(22)	<p>Whether an Action Plan has been prepared for improving solid waste management practices in the city? If yes (attach copy) Date of revision:</p>	<p>Action Plan and submitted to the Deptt.</p>

Narayan Dandoo
 EXECUTIVE OFFICER
 BARGARH MUNICIPALITY


 Executive Officer
 Bargarh Municipality





OFFICE OF THE REGIONAL OFFICE, SAMBALPUR
STATE POLLUTION CONTROL BOARD, ODISHA
[DEPARTMENT OF FOREST & ENVIRONMENT, GOVERNMENT OF ODISHA]
1070, Hospital Road, Modipara, Sambalpur-768002

Date: 04.02.2022

No. 562 / III-CON (OPE) 215/2021-22

CONSENT ORDER

CONSENT ORDER NO. 1943 /

Sub: **Consent for discharge of sewage and trade effluent under section 25/26 of Water (PCP) Act, 1974 and for existing/new operation of the plant under section 21 of Air (PCP) Act, 1981.**

Ref: Your online Application No: **3727971** Dtd. **24.01.2022**.

Consent to operate is hereby granted under section 25/26 of Water (Prevention & Control of Pollution) Act, 1974 and under section 21 of Air (Prevention & Control of Pollution) Act, 1981 and rules framed thereunder to

Name of the industry: **Septage Treatment Plant (SeTP): 30 KLD**

Name of the Occupier & Designation: **Executive Officer, Bargarh Municipality,**

Factory Address: **At- Tentala, PO/Dist. - Bargarh**

This consent order is valid for the period up to **31.03.2022**.

This consent order is valid for the product quantity, specified outlets, discharge quantity and quality, specified chimney/stack, emission quantity and quality of emissions as specified below. This consent is granted subject to the general and special conditions stipulated therein.

A. Details of products manufactured:

Sl. No.	Product	Quantity (KLD)
1.	Septage Treatment Plant	30



Narayan Dan Sen
EXECUTIVE OFFICER
BARGARH MUNICIPALITY

13

B. Discharge permitted through the following outlet subject to the standard Prescribed standard

Outlet No.	Description of outlet	Point of discharge	Quantity of discharge KLD or KL/hr.	Prescribed standard				
				pH	TSS (mg/l)	O & G (mg/l)	BOD (mg/l)	COD (mg/l)
1.	Domestic wastewater	To soak pit via septic tank	-	-	-	-	-	-
2.	Outlet of STP	Discharge on own land	-	6.5 to 8.5	100	10	30	-

C. Emission permitted through the following stack subject to the prescribed standard.

Chimney Stack No.	Description of stack	Stack height (m)	Quantity of emission	Prescribed standard for PM				
-	-	-	-	-	-	-	-	-

D. Disposal of solid waste permitted in the following manner

Sl. No.	Type of Solid waste	Quantity generated (TPD)	Quantity to be reused on site (TPD)	Quantity to be reused off site (TPD)	Quantity disposed off (TPD)	Description of disposal site.
1	STP Sludge	-	-	-	-	May be used as manure and used for horticulture purpose

E. GENERAL CONDITIONS FOR ALL UNITS

- The consent is given by the Board in consideration of the particulars given in the application. Any change of alternation or deviation made in actual practice from the particulars furnished in the application will also be the ground liable for review/variation/revocation of the consent order under section 27 f the Act of Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981 and to make such variations deemed fit for the purpose of the Acts.
- The industry would immediately submit revised application or consent to operate to the Board in the event of any change in the quantity and quality of raw material/and products/manufacturing process or quantity / quality of the effluent rate of emission/air pollution control equipment/system etc.
- The applicant shall not change or alter either the quality or quantity of the rate of discharge or temperature or the route of discharge without the previous written permission of the Board.
- The application shall comply with and carry out the directives/orders issued by the Board in this consent order and at all subsequent times without any negligence on his part. In case of non-compliance of any order/directives issued at any time and/or violation of the terms and conditions of this consent order, the applicant shall be liable for legal action as per the provisions of the Law/Act.
- The applicant shall make an application for grant of fresh consent at least 90 days before the date of expiry of this consent order.
- The issuance of this consent does not convey any property right in either real or personal property or any exclusive privileges nor does it authorize any injury to private property or any invasion of personal rights, nor any infringement of Central, State laws or regulation.
- This consent does not authorize or approve the construction of any physical structure or facilities or the undertaking of any work in any natural water course.



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10. The applicant shall furnish to the visiting officer of the Board any information regarding the construction, installation or operation of the plant or of effluent treatment system/air pollution control system/stack monitoring system any other particulars as may be pertinent to preventing and controlling pollution of Water/Air.
11. Meters must be affixed at the entrance of the water supply connection so that such meters are easily accessible for inspection and maintenance and for other purposes of the Act provided that the place where it is affixed shall in no case be at a point before which water has been tapped by the consumer for utilization for any purposes whatsoever.
12. Separate meters with necessary pipe-line for assessing the quantity of water used for each of the purposes mentioned below:
 - a) Industrial cooling, spraying in mine pits or boiler feed.
 - b) Domestic purpose
 - c) Process
13. The applicant shall display suitable caution board at the place where the effluent is entering into any water-body or any other place to be indicated by the Board, indicating therein that the area into which the effluents are being discharged is not fit for the domestic use/ bathing.
14. Storm water shall not be allowed to mix with the trade and/or domestic effluent on the upstream of the terminal manholes where the flow measuring devices will be installed.
15. The applicant shall maintain good house-keeping both within the factory and the premises. All pipes, valves, sewers and drains shall be leak-proof. Floor washing shall be admitted into the effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
16. The applicant shall at all times maintain in good working order and operate as efficiently as possible all treatment or control facilities or systems install or used by him to achieve with the term(s) and conditions of the consent.
17. Care should be taken to keep the anaerobic lagoons, if any, biologically active and not utilized as mere stagnation ponds. The anaerobic lagoons should be fed with the required nutrients for effective digestion. Lagoons should be constructed with sides and bottom made impervious.
18. The utilization of treated effluent on factory's own land, if any, should be completed and there should be no possibility of the effluent gaining access into any drainage channel or other water courses either directly or by overflow.
19. The effluent disposal on land, if any, should be done without creating any nuisance to the surroundings or inundation of the lands at any time.
20. If at any time the disposal of treated effluent on land becomes incomplete or unsatisfactory or create any problem or becomes a matter of dispute, the industry must adopt alternate satisfactory treatment and disposal measures.
21. The sludge from treatment units shall be dried in sludge drying beds and the drained liquid shall be taken to equalization tank.
22. The effluent treatment units and disposal measures shall become operative at the time of commencement of production.
23. The applicant shall provide port holes for sampling the emissions and access platform for carrying out stack sampling and provide electrical outlet points and other arrangements for chimneys/stacks and other sources of emissions so as to collect samples of emission by the Board or the applicant at any time in accordance with the provision of the Act or Rules made therein.
24. The applicant shall provide all facilities and render required assistance to the Board staff for collection of samples/stack monitoring/inspection.
25. The applicant shall not change or alter either the quality or quantity or rate of emission or install, replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in any change in quality and/or quantity of emissions, without the previous written permission of the Board.
26. No control equipments or chimney shall be altered or replaced or as the case may be erected or re-erected except with the previous approval of the Board.
27. The satisfaction the liquid effluent arising out of the operation of the air pollution control equipment shall be treated in the manner and to ion of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 (as amended).
28. The stack monitoring system employed by the applicant shall be opened for inspection to this Board at any time.
29. There shall not be any fugitive or episodal discharge from the premises.
30. In case of such episodal discharge/emissions the industry shall take immediate action to bring down the emission within the limits prescribed by the Board in conditions/stop the operation of the plant. Report of such accidental discharge/emission shall be brought to the notice of the Board within 24 hours of occurrence.
31. The applicant shall keep the premises of the industrial plant and air pollution control equipments clean and make all hoods, pipes, valves, stacks/chimneys leak proof. The air pollution control equipments, location, inspection chambers, sampling port holes shall be made easily accessible at all times.



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32. Any upset condition in any of the plant/plants of the factory which is likely to result in increased effluent discharge/emission of air pollutants and/or result in violation of the standards mentioned above shall be reported to the Headquarters and Regional Office of the Board by fax/speed post within 24 hours of its occurrence.
33. The industry has to ensure that minimum three varieties of trees are planted at the density of not less than 1000 trees per acre. The trees may be planted along boundaries of the industries of industrial premises. This plantation is stipulated over and above the bulk plantation of trees in that area.
34. The solid waste such as sweeping, wastage packages, empty containers residues, sludge including that from air pollution control equipments collected within the premises of the industrial plants shall be disposed off scientifically to the satisfaction of the Board, so as no to cause fugitive emission, dust problems through leaching etc, of any kind.
35. All solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:
- i) Land fill in case of inert material, care being taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
 - ii) Controlled incineration, wherever possible in case of combustible organic material.
 - iii) Composting, in case of bio-degradable material.
36. Any toxic material shall be detoxicated if possible, otherwise be sealed in steel drums and buried in protected areas after obtaining approval of this Board in writing. The detoxication or sealing and burying shall be carried out in the presence of Board's authorized persons only. Letter of authorization shall be obtained for handling and disposal of hazardous waste.
37. If due to any technological improvement or otherwise this Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any control equipment either in whole or in part) this Board shall after giving the applicant an opportunity of being heard, vary all or any of such condition and thereupon the applicant shall be bound to comply with the conditions so varied.
38. The applicant, his/heirs/legal representatives or assignees shall have no claim whatsoever to the condition or renewal of this consent after the expiry period of this consent.
39. The Board reserves the right to review, impose additional conditions or condition, revoke change or alter the terms and conditions of this consent.
40. Notwithstanding anything contained in this conditional letter of consent, the Board hereby reserves to it the right and power under section 27(2) of the Water (Prevention & Control of Pollution) Act, 1974 to review any and/or all the conditions imposed herein above and to make such variations as deemed fit for the purpose of the Act by the Board.
41. The conditions imposed as above shall continue to be in force until revoked under section 27(2) fo the Water (Prevention & Control of Pollution) Act, 1974 and section 21 of Air (Prevention & Control of Pollution) Act, 1981.
42. In case the consent fee is revised upward during this period, the industry shall pay the differential fees to the Board (for the remaining years) to keep the consent order in force. If they fail to pay the amount within the period stipulated by the Board the consent order will be revoked without prior notice.
43. The Board reserves the right to revoke/refuse consent to operate at any time during period for which consent is granted in case any violation is observed and to modify/stipulate additional conditions as deemed appropriate.

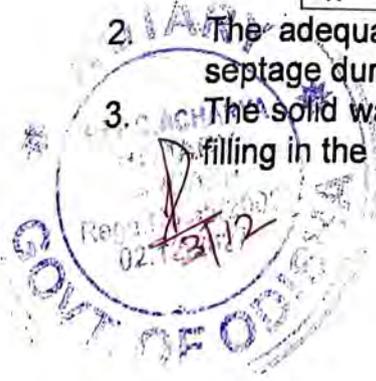
F. SPECIAL CONDITIONS:

1. The treated water from the Sewage Treatment Plant (STP) shall meet the following standards as notified by the MoEF&CC, Govt. of India vide G.S.R 1265(E) dated 13.10.2017 before discharge to Outside the premises.

Sl.No	Parameters	Standard
1.	pH	6.5-9.0
2.	BOD(mg/l)	30
3.	COD(mg/l)	<100
4.	Fecal Coliform(MPN/	<1000

The adequate steps shall be taken by the proponent for odour removal from septage during treatment process to maintain aesthetic nature of environment.

3. The solid waste generated from the grit chamber/screen shall b e utilized in land filling in the premises/disposal of in low lying area on being blended with soil.



4. The sludge generated from the SeTP during the operation period shall be utilized for green belt development and plantation.
5. The proponent shall provide thick green belt of suitable species along the boundary wall and vacant spaces within the premises.
6. Diesel power generating sets proposed as source of backup power during operation phase should be of enclosed type and conform to rules made under the Environment (Protection) Act, 1986.
7. The unit shall provide adequate stack height of 30 mts in the DG set as proposed in environmental management plan.
8. The unit shall provide acoustic enclosure in the DG set to control noise level as per E(P) Rule 1986 both during construction phase as well as operation phase.
9. The Board may impose further condition or modify the conditions as stipulated in this order during installation and/or at the time of obtaining consent to operate and may revoke this order in case the stipulated conditions are not implemented and /or information is found to have been suppressed/wrongly furnished in the application.

The occupier must comply with the conditions stipulated in section A,B,C,D, E & F to keep this consent order valid.

To,

**The Executive Officer
Bargarh Municipality,
At: Tentala, Bargarh, Dist: Bargarh**

Manayan Dandane
EXECUTIVE OFFICER
BARGARH MUNICIPALITY

(Dm)

STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR

REGIONAL OFFICER

Regional Officer

State Pollution Control Board

Regional Office, Sambalpur

Memo No...../Dt...../

Copy forwarded to the

- i) **Collector & District Magistrate, Bargarh**
- ii) **Addl Chief Env. Engineer, State Pollution Control Board, Odisha, Bhubaneswar for kind information.**
- iii) **D.F.O., Bargarh**
- iv) **Guard file, Regional Office, SPC Board, Sambalpur**

REGIONAL OFFICER

STATE POLLUTION CONTROL BOARD, ODISHA, SAMBALPUR





ANNEXURE-54 - C/3

ANNEXURE- D/3

OFFICE OF THE MUNICIPAL COUNCIL: BARGARH

Lr. No: 4439

Date: 06/09/2021

To,

- The President/Secretary ✓
- Merchant Association/Trader Association/
- Samaleswari Yuvak Sangh W.N-04/Jay Durga Club, Hatapada W.N-03/
- Netaji Club W.N-08/Jayashree Club, W.n-06/
- Utkal Gourav Kalakar Sangha, W.N-13/SBM Club, W.N-15/ ✓
- Daily Market Association, (Dharmasala)/
- Cloth Merchant Association/Marwadi Yuva Manch, Bargarh/
- Bargarh Mahila Samiti/Lions Club, Bargarh /
- Disha/Astha/Chetena NGO of Bargarh.

Sub-: Consultative Workshop on Solid Waste Management on 14.09.2021 at 3.30 P.M.

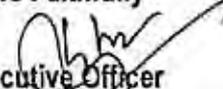
Sir,

With Reference to the Subject cited above this is to inform you that one Consultative Workshop has been scheduled to be held in Bargarh Municipality Council Hall on Dt.14.09.2021, 3.30 PM for smooth Management of Solid Waste /C&D Waste/E-Waste generated in Bargarh Municipality area.

You are therefore requested to make it convenient to attend the said meeting on the aforesaid date and time fixed and give your valuable suggestion in finalization of action plan for smooth collection and disposal of different wastes of the town.

Your active and positive support is solicited in making our Bargarh a smart, green and clean town.

Yours Faithfully


Executive Officer
Bargarh Municipality
Bargarh Municipality

Memo No. 4440 Dated. 06-09-2021

Copy submitted to the Collector & DM, Bargarh/Project Director DUDA, Bargarh for favour of kind information.


Executive Officer
Bargarh Municipality

e Mail: bargarhmunicipality.eo@gmail.com, Phone: +91-7205549330

"ଆମର ବରଗଡ଼ ସହର, ଆମେ ରଖିବା ଏହାକୁ ସବୁଜ, ସୁଖ ଓ ସୁନ୍ଦର"



True copy
Harayan Sandana
EXECUTIVE OFFICER
BARGARH MUNICIPALITY



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NOTARY
BARGARH MUNICIPALITY
15/11/2024

True Copy
Notary
Blind
EXECUTIVE OFFICE
BARGARH MUNICIPALIT



ROTARY
 DISTRICT 302
 BARGARH
 ODISHA

True Value
 Narayan Danda
 2/1/2020
 EXECUTIVE OFFICER
 BARGARH MUNICIPALITY



Trine Kumar
Narayan
 31/12/23
 EXECUTIVE OFFICER
 BARGARH MUNICIPALITY



NOTARY
OF ODISHA

True copy
Monika Dandop
EXECUTIVE OFFICER
BARGARH MUNICIPALITY

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 OFFICER
 MUNICIPALITY

ଓଡ଼ିଆ ବର୍ତ୍ତମାନ ସ୍ଵ. ପରିଚାଳନା କେନ୍ଦ୍ର, ବରଗଡ଼ (ସମ୍ପାଦନା)

BGR/BGH/MCC/003



ସ୍ଵଚ୍ଛ ଓଡ଼ିଶା ସ୍ଵଚ୍ଛ ଓଡ଼ିଶା

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 ସହର ଆମ ସ୍ଵଚ୍ଛ, ସୁନ୍ଦର ଓ ଜନନୀ
 ଶୁଭାଙ୍ଗନା ପାଇଁ ଶୈଳଚରଣ, ବରଗଡ଼

STATE OF ODISHA

Time copy attached
 EXECUTIVE OFFICER
 BARGARH MUNICIPALITY